BEFORE THE NATIONAL GREEN TRIBUNAL SOUTH ZONE AT CHENNAI

Application No. 147 of 2020

Smt. R. Prabha,
W/o. Ramesh,
Door No. 57/A,
Pandal veettuThottam,
AriyaGoundampatty,
Rasipuram Taluk,
Namkkal District – 637406
~~Ph~~: 9566254546
Email: yogeshwaranadv@gmail.com

Applicant

Vs.

1. Tamilnadu Pollution Control Board
Rep by its Member secretary
No. 76, Mount Salai, Guindy,
Chennai – 600032
Ph: 044- 22353145
Email: Tnpcb-chn@gov.in

2. District Collector
1st Floor, Main Building
District Collectorate,
Thiruchengode Road,
Namakkal- 637003
Phone: 04286 281100
Email: collrnmk@nic.in

3. Block development officer,
Namagiripettai Panchayat Union,
Namagiripettai,
Namakkal District – 637 406
Phone: 0428 240521
Email: bdonpt.tnnmk@nic.in

4. SarawathyVellppan
W/o Vellappan
Vellappan Poultry Farm,
NanjappanThottam,
AriyaGoundampatty,
Rasipuram Taluk,
Nammakkal District – 637406

V. Saraswathi

Email – Not known
Phone No: Not Known

5. The Public Works Department
Rep by its Engineer in chief
Water Resource Organisation
Chepauk, Chennai- 600 005
Phone: 91 44 28410406
Email: eicwrdtn@gmail.com

6. Central Ground Water Board (CGWB)
Rep by its chairman
Bhujal Bhawan, NH-I, Faridabad – 121 001
Email: chmn-cgwb.nic.in

V. Saraswathi
Respondents

REPLY STATEMENT FILED ON BEHALF OF THE 4TH RESPONDENT

1. The 4th Respondent states as follows :

2. The address for service of all notices and processes on the 4th Respondent is that of their Counsel M/s.SARVABHAUMAN ASSOCIATES, KRISHNA PRASAD, SAM JAYARAJ HOUSTAN AND SHABEER ALI H., Advocates at No.47, 3rd Floor, Oriental Building, Armenian Street, Chennai – 600 001

3. At the outset, this Respondent denies the entire allegations contained in the application as false, baseless and misleading in material particulars except those that are specifically admitted herein and put the Applicant to strict proof of the same. The Applicant has suppressed the material facts and approached this Hon'ble Authority with unclean hands and on the said aspect itself the Application is liable to be dismissed. As such the Application is the sequel to the private dispute aroused

V. Saraswathi

between the Applicant and the 4th Respondent and was filed with an only intention to harass this Respondent.

4. The Applicant submits that she was doing agriculture along with her husband in the land belonging to her father-in-law for more than 30 years. She was cultivating onion and vegetables in the said land for past several years. Later to expand their agriculture, this Respondent had purchased adjacent land from the Applicant's husband and others to an extent of 2.26 acres of land in survey No.108/2B vide sale deed dated 11.06.1992, registered as document No.414 of 1992 on the file of SRO, Namagiripettai. After purchasing the adjacent land,4th Respondent along with her husband started cultivating in the said land. While selling the said land as well the Applicant husband and vendor have retained their 1/3rd right in well sold to the Respondent.

5. The Applicant submits that they had started poultry farm with less than 5000 birds in the year 2006 in the property belonging to 4th Respondent husband which is more than 300 metres away from the Applicant's land. The 4th Respondent had planted several rows of Plants in consonance to the Air Act adjacent to the poultry farm. Due to their sheer hard work, they have developed their poultry business and now they have around 40,000 birds in their farm. This Respondent submits that they are running the poultry farm after following all guidelines issued by the Pollution Control Board.

6. This Respondent submits that in the year 2019 they have decided to expand their poultry farm by constructing three sheds in the property purchased from the Applicant's husband which is adjacent to Applicant's land. As per the norms they have constructed three sheds for accommodating 50,000 birds and till date they have not commenced their operation in the

V. Saraswathi

said shed and same is laying vacant. While so being annoyed with the growth of the 4th Respondent's husband, the Applicant had started filing several complaints against this Respondent and her husband before various fora. The Applicant's husband had also filed a Civil suit in O.S.No. 80/2018 on the file of District Munisif Court, Rasipuram and the same is still pending.Suppressing the said suit the Applicant had preferred the present Application.Though they have also filed an several applications before the District Munsif Court, Rasipuram they could not immediately get any orders and therefore they have approached this Hon'ble Tribunal and therefore the present Application is nothing but a sheer abuse of process of law filed with an intention to settle their personal scores.

7. The 4th Respondent submits that recently they came to know through their counsel that all poultry farms having more than 5000 birds have to get consent from the 1st Respondent and as per the said advice, 4th Respondent had sent an application dated 25.01.2021 to the Pollution control board,Namakkal requesting them to grant them necessary permission to continue the poultry farming and the same is pending under consideration before the pollution control board.

8. The Respondent submits that the allegations contained in paragraph No.1 that this Respondent is operating the farm in total violation of water&Air Act and guidelines issued by central pollution control board is totally false and baseless and the Applicant is put to strict proof of the same. The averments in para no.2 is not known to this Respondent.The allegation in para no.3 that the Respondent had started poultry in the year 1990 is totally false and that the farm contains more than 100000 birds and that the farm is located within 150 metres from the Applicants house and 50 metres from the Well is

V. Saraswathi

totally false and baseless and in fact the Respondent had started their poultry farming only in the year 2006 and at present they have only less than 40000 birds. This Respondent is also buying water from private water service and using only merge amount of water from the Well and that to for their agriculture purpose.

9. The allegations contained in para no. 4 that due to our poultry farm causes water and air pollution is false and baseless and without any material basis. The 4th Respondent is following all normsand have constructed the poultry farm with air circulation and have taken enough measures to keep the premises clean to reduce odour and from flying feathers. The 4th Respondent have taken all the necessary steps to reduce the mosquitoes and insects. The 4th Respondent specifically denies that water is depleting due to the poultry farm. It is pertinent here to mention that the Well water is used by the Applicant for purpose of irrigating for theirvast land.The allegationscontaining in Para 5,6 and 7 that this Respondent had not obtained consent under Air& Water Act is totally unsustainable in law and there was no mandate under Act to obtainconsent since the 4th Respondent is operating the farm with less that 40000 birds. The allegationsthat we have flouted CPCB guidelines is unsustainable in law. The allegation containing in para no.8,9,10,11 is false and baseless and the Applicant is put to strict proof of the same. This Respondent had taken all steps in fencing and providing green belt around the farm and also using the proper guidelines in managing the solid waste. The allegation that there is ouder nuisance and that we are not properly disposing the waste and absence of green belt is false and baseless. The photographs submitted are not accurate and had been taken from an angle to falsely accuse the 4th Respondent and humbly submits that the 4th Respondent have

V. Saraswathi

maintained the greenbelt having trees in between the Poultry farm.

10. The allegations contained in paragraphNo12,13,14,15 and 16 that 4th Respondent is exploiting the ground water without prior permission and that the farm is only 150 metre away from Applicants land is totally false and baseless and the Applicant is put to strict proof of the same. The 4th Respondent submits that she had not been using the well water for farm activityand in fact have beenpurchasing water from private vendor and using only megre amount of water from well for her agriculture. The 4th Respondent is advised to state that Live - stock breeding has been included under the definition of the term 'Agriculture' and therefore the this Respondent is permitted to draw water for the farm.The allegations in para no. 17 and 18 that 4th Respondent farm is causing severe pollution is totally false and baseless and the 4th Respondent is put to strict proof of the same. The grounds No.A to I raised by the Applicant is not relevant to the present application and the Applicant is put to strict proof of the same.

11. This application is sheer abuse of process of law filed with an only intention to settle their personal scores. A perusal of civil suit filed by the Applicant's husband against this Respondent would highlight the fact the present application is filed with an only intention to harass this Respondent. As per the direction issued by this Hon'ble National Green Tribunal Principal bench, New Delhi this Respondent had already filed their application dated 25.01.2021 before the Pollution control board, Namakkal to get consent to operate their poultry farm and the said application is still under consideration.

V. Saraswathi

It is therefore humbly prayed that for the afore said reasons, this Hon'ble Tribunal may be pleased to dismiss the above Application with cost and pass such other or further orders as this Hon'ble Tribunal may deem fit and proper in the circumstances above and thus render justice.

DATED AT CHENNAI ON THIS THE 3rd DAY OF FEBRUARY 2020

COUNSEL FOR RESPONDENT

V. Saraswathi

RESPONDENT

VERIFICATION

I, SaraswathyVellappan, Wife of Vellappan, aged about years, do hereby verify that the contents of the above paragraphs No.1 to 11 are true to the best of my knowledge and that I have not suppressed any material facts.

DATED AT CHENNAI ON THIS THE 3rd. DAY OF FEBRUARY 2021

V. Saraswathi

DEPONENT

COUNSEL FOR DEPONENT

LIST OF DOCUMENTS

Sl.Nos.	DATE	DESCRIPTION	PAGE Nos.
1.	2018	Plaint in O.S.No.80 of 2018, on the file of DMC, Rasipuram	
2.	25.01.2021	Application made by the 4th Respondent before the Pollution Control Board, Namakkal with acknowledgment	
3.	27.01.2021	Reply issued by the Pollution Control Board, Namakkal	

VERIFICATION

I, SaraswathyVellappan, Wife of Vellappan, aged about years, do hereby verify that the Documents No.1 and 2 are true to the best of my knowledge and that I have not suppressed any material facts.

DATED AT CHENNAI ON THIS THE 3rd DAY OF FEBRUARY 2021

DEPONENT

COUNSEL FOR DEPONENT

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTH ZONE AT CHENNAI

Application No. 147 of 2020

Smt. R. Prabha,
W/o. Ramesh,

Applicant

Vs.

Tamilnadu Pollution Control Board
Rep by its Member secretary
And 5 Ors.

...Respondents

REPLY STATEMENT

FILED ON BEHALF OF

THE 4TH RESPONDENT

M/s. Sarvabhauman Associates
Krishna Prasad R
Sam Jayaraj Houston
Shabeer Ali H
Counsel for Respondent
Ph: 91762 57130

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTH ZONE AT CHENNAI

Application No. 147 of 2020

Smt. R. Prabha,
W/o. Ramesh,

Applicant

Vs.

1. Tamilnadu Pollution Control Board
Rep by its Member secretary
And 5 Ors.

Respondents

INDEX TO TYPED SET OF PAPERS

SI.Nos.	DATE	DESCRIPTION	PAGE Nos.
1.	2018	Plaint in O.S.No.80 of 2018, on the file of DMC, Rasipuram	1
2.	25.01.2021	Application made by the 4th Respondent before the Pollution Control Board, Namakkal with acknowledgment	10
3.	27.01.2021	Reply issued by the Pollution Control Board, Namakkal	12

The above mentioned documents are True Copies of the same.

DATED AT CHENNAI THIS THE 3rd DAY OF FEBRUARY, 2021

Counsel for 4th Respondent

Skip to Navigation Skip to Main Content Site map A- A A+ A Language

(1)

Search Menu

Case Status

Tamil Nadu | Namakkal | Combined Courts, Ra

CNR Number

Party Name | Case Number | Filing Number | Advocate Name | FIR Number | Act | Case Type

Court Orders

Cause List

Caveat Search

Location

District Musif Court, Rasipuram

Case Details

Case Type	OS - ORIGINAL SUIT		
Filing Number	106/2018	Filing Date	12-07-2018
Registration Number	200080/2018	Registration Date	12-07-2018
CNR Number	TNNM0A0001082018 *(Note the CNR number for future reference)*		View QR Code / Cause Title

Case Status

First Hearing Date	14th August 2018
Next Hearing Date	11th February 2021
Stage of Case	IA / EA Pending / CMP Pending / CRP Pending / CMA Pending
Court Number and Judge	2-District Munsif, Rasipuram

Petitioner and Advocate

1) Ramesh
Advocate- Periyasamy.P.K.

Respondent and Advocate

1) Saraswathy and anothers
2) Velappan

Acts

Under Act(s)	Under Section(s)
CodeofCivilProcedure	7

History of Case Hearing

Judge	Business On Date	Hearing Date	Purpose of hearing
District Munsif, Rasipuram	14-08-2018	21-08-2018	Written Statement
District Munsif, Rasipuram	21-08-2018	28-08-2018	Written Statement
District Munsif, Rasipuram	28-08-2018	07-09-2018	Written Statement
District Munsif, Rasipuram	07-09-2018	24-09-2018	Written Statement

2

Judge	Date	Date	Purpose of hearing
District Munsif, Rasipuram	24-09-2018	03-10-2018	Written Statement
District Munsif, Rasipuram	03-10-2018	22-10-2018	Written Statement
District Munsif, Rasipuram	22-10-2018	08-11-2018	Written Statement
District Munsif, Rasipuram	08-11-2018	22-11-2018	Written Statement
District Munsif, Rasipuram	22-11-2018	07-12-2018	IA / EA Pending / CMP Pending / CRP Pending / CMA Pending
District Munsif, Rasipuram	07-12-2018	17-12-2018	IA / EA Pending / CMP Pending / CRP Pending / CMA Pending
District Munsif, Rasipuram	17-12-2018	07-01-2019	IA / EA Pending / CMP Pending / CRP Pending / CMA Pending
District Munsif, Rasipuram	07-01-2019	23-01-2019	IA / EA Pending / CMP Pending / CRP Pending / CMA Pending
District Munsif, Rasipuram	23-01-2019	30-01-2019	IA / EA Pending / CMP Pending / CRP Pending / CMA Pending
District Munsif, Rasipuram	30-01-2019	25-02-2019	IA / EA Pending / CMP Pending / CRP Pending / CMA Pending
District Munsif, Rasipuram	25-02-2019	12-03-2019	IA / EA Pending / CMP Pending / CRP Pending / CMA Pending
District Munsif, Rasipuram	12-03-2019	24-04-2019	IA / EA Pending / CMP Pending / CRP Pending / CMA Pending
District Munsif, Rasipuram	24-04-2019	21-06-2019	IA / EA Pending / CMP Pending / CRP Pending / CMA Pending
District Munsif, Rasipuram	21-06-2019	17-07-2019	IA / EA Pending / CMP Pending / CRP Pending / CMA Pending
District Munsif, Rasipuram	17-07-2019	16-08-2019	IA / EA Pending / CMP Pending / CRP Pending / CMA Pending
District Munsif, Rasipuram	16-08-2019	23-09-2019	IA / EA Pending / CMP Pending / CRP Pending / CMA Pending
District Munsif, Rasipuram	23-09-2019	01-10-2019	IA / EA Pending / CMP Pending / CRP Pending / CMA Pending
District Munsif, Rasipuram	01-10-2019	21-10-2019	IA / EA Pending / CMP Pending / CRP Pending / CMA Pending
District Munsif, Rasipuram	21-10-2019	05-11-2019	IA / EA Pending / CMP Pending / CRP Pending / CMA Pending
District Munsif, Rasipuram	05-11-2019	22-11-2019	IA / EA Pending / CMP Pending / CRP Pending / CMA Pending

3

Judge	Date	Date	Purpose of hearing
District Munsif, Rasipuram	22-11-2019	20-01-2020	IA / EA Pending / CMP Pending / CRP Pending CMA Pending
District Munsif, Rasipuram	20-01-2020	24-02-2020	IA / EA Pending / CMP Pending / CRP Pending / CMA Pending
District Munsif, Rasipuram	24-02-2020	26-03-2020	IA / EA Pending / CMP Pending / CRP Pending / CMA Pending
District Munsif, Rasipuram	26-03-2020	16-04-2020	IA / EA Pending / CMP Pending / CRP Pending / CMA Pending
District Munsif, Rasipuram	16-04-2020	04-06-2020	IA / EA Pending / CMP Pending / CRP Pending / CMA Pending
District Munsif, Rasipuram	04-06-2020	06-06-2020	IA / EA Pending / CMP Pending / CRP Pending / CMA Pending
District Munsif, Rasipuram	06-06-2020	27-07-2020	Issues
District Munsif, Rasipuram	27-07-2020	16-10-2020	Trial
District Munsif, Rasipuram	16-10-2020	10-11-2020	Trial
District Munsif, Rasipuram	10-11-2020	03-12-2020	IA / EA Pending / CMP Pending / CRP Pending / CMA Pending
District Munsif, Rasipuram	03-12-2020	07-12-2020	IA / EA Pending / CMP Pending / CRP Pending / CMA Pending
District Munsif, Rasipuram	07-12-2020	12-12-2020	Lok Adalat
District Munsif, Rasipuram	12-12-2020	21-12-2020	IA / EA Pending / CMP Pending / CRP Pending / CMA Pending
District Munsif, Rasipuram	21-12-2020	11-02-2021	IA / EA Pending / CMP Pending / CRP Pending / CMA Pending

(4)

இரரசிபுரம் மாவட்ட உரிமையியல் நீதிமன்றத்தாரவர்கள் சமூகம்

ஒ.எஸ். 80 / 2018

ரமேஷ் .... வாதி

-எதிர்-

1. சரஸ்வதி
2. வேலப்பன் ...... பிரதிவாதிகள்

வாதி வணக்கமாய் சி.பு.கோ.ஆர்.7 ரூல்.1 முதல் 6-ன்படி தாக்கல் செய்யும் பிராது:-

1. வாதி:- நாமக்கல் மாவட்டம், இராசிபுரம் வட்டம், அரியாகவுண்டம்பட்டி அஞ்சல், பந்தல்வீட்டுதோட்டத்தில் இருக்கும் கோவிந்தராஜன் குமாரர் இந்து, சுமார் 46 வயதுள்ள ரமேஷ்.

/ வாதிகளின் விலாசம் மேற்படி/

2. பிரதிவாதிகள்:- நாமக்கல் மாவட்டம், இராசிபுரம் வட்டம், அதியாகவுண்டம்பட்டி அஞ்சல், நஞ்சப்பன் தோட்டத்தில் இருக்கும் வேலப்பன் மனைவி 50 வயதுள்ள சரஸ்வதி-1, மேற்படி விலாசம் ராமசாமிகவுண்டர் குமாரர் சுமார் 60 வயதுள்ள வேலப்பன்-2.

3. சமூகம் நீதிமன்ற ஆள்வரைக்குட்பட்டதும் தாவா சொத்துவிவரத்தில் கண்டுள்ளதுமான சொத்துக்களும் மற்றும் இதர சொத்துக்களும் வாதிக்கும் அவரது தகப்பனார் கோவிந்தராஜன் மற்றும் அவரது சகோதரிகளுக்கும் பொதுவாக பாத்தியப்பட்டிருந்தது. பின்னிட்டு வாதியும் அவரது தகப்பனார் மற்றும் சகோதரிகள் சேர்ந்து சென்ற 23.11.2009 தேதியில் பாகப்பிரிவினை செய்து பாகப்பிரிவினை பத்திரம் எழுதி பதிவு செய்து கொண்டுள்ளார்கள். மேற்படி பாகப்பிரிவினையில் தாவா சொத்துக்கள் பி அட்டவணை சொத்தாக காண்பிக்கப்பட்டு வாதிக்கு ஒதுக்கப்பட்டுள்ளது.

4. மேற்படி தாவா சொத்துக்களில் வாதி தார்சு வீடு கட்டி குடியிருந்து வருகிறார். தாவா சொத்திற்கு கிழபுறத்தில் உள்ள நிலம் வாதி குடும்பத்தாருக்கு பாத்தியப்பட்டது. இப்பால் தாவா சொத்திற்கு கிழபுறத்தில் உள்ள நிலத்தை வாதியின் தகப்பனார் உயிருடன் இருக்கும் காலத்திலேயே அதாவது சுமார் 20 வருடத்திற்கு முன்பு பிரதிவாதிக்கு விற்பனை செய்துள்ளார். அந்த நிலத்தை

பிரதிவாதி அனுபவித்து வருகிறார்.. மேற்படி பிரதிவாதியின் நிலத்தில் வடகிழக்கு மூலையில் உபயவாதிகளுக்கும் பாத்தியப்பட்ட பொது கிணறு உள்ளது.

5. தாவா சொத்தையும், பிரதிவாதியின் சொத்தையும் உபயவாதிகளுக்கு பாத்தியப்பட்ட பொது கிணறு பாகத்தையும் தெளிவாக காண்பிக்க இத்துடன் மாதிரி வரைபடம் ஒன்றும் தாக்கல் செய்யப்பட்டுள்ளது. மாதிரி வரைபடத்தையும் இந்த பிராதின் ஒரு பாகமாக வாசித்துக் கொள்ள வேண்டியது அவசியம். மாதிரி வரைபடத்தில் வாதியின் வீட்டை PH என்றும் வாதியின் நிலங்களை P என்றும் பிரதிவாதியின் நிலத்தை D என்றும் பொது கிணறு பாகத்தை W என்றும் குறிப்பிடப்பட்டுள்ளது.

6. மேற்படி பொது கிணற்றில் வாதி குடும்பத்தாருக்கு 2 பங்கும் பிரதிவாதிக்கு ஒரு பங்கும் பாத்தியம் உள்ளது. வாதி தாவா சொத்திற்கு மேற்படி W பொது கிணற்றிலிருந்து பிரதிவாதியின் நிலத்தில் மாதிரி வரைபடத்தில் குறிப்பிட்டுள்ள ABC ஒழுங்கில் 3 அடி ஆழத்தில் பைப்லைன் அமைத்து நாளதுவரையில் வாதியின் விவசாய நிலத்திற்கு நீர் பாசணம் செய்தும் வீட்டு உபயோகத்திற்கு தண்ணீர் எடுத்தும் அனுபவித்து வருகிறார். மேற்படி பைப்லைன் மேற்படி தாவா சொத்துக்களும் இதர சொத்துக்களும் 2009-ல் பாகப்பிரிவினை செய்வதற்கு சுமார் 30 வருடங்களுக்கு முன்பிருந்தே பூமிக்கடியில் அமைக்கப்பட்டு வாதியின் குடும்பத்தார்கள் தண்ணீர் இறைத்து பாசனம் செய்து அனுபவித்து வந்தார்கள். தற்போது 2009-ல் பாகப்பிரிவினை ஏற்பட்ட பின்னிட்டு தாவா சொத்துக்கள் வாதிக்கு ஒதுக்கப்பட்டதில் வாதி நாளதுவரையில் மேற்படி ABC ஒழுங்கில் செல்லும் பைப்லைன் மூலம் தனது நிலங்களுக்கு தண்ணீர் பாசனம் செய்தும் வீட்டு உபயோகத்திற்கு தண்ணீர் எடுத்தும் பயன்படுத்தி அனுபவித்து வருகிறார்.

7 இந்நிலையில் வாதி தொழில் சம்பந்தமாக வெளியூரில் இருந்து வருகிறார். அவ்வப்போது தாவா சொத்திற்கு வந்து தாவா சொத்தை பராமரித்து வருகிறார். அதை சாதகமாகக் கொண்டு மேற்படி பொது கிணற்றில் வாதிக்கு உள்ள தண்ணீர் பாத்தியத்தை தங்களுக்கே விட்டுக் கொடுத்துவிடும்படி பிரதிவாதிகள் வாதியை நிர்பந்தித்தார்கள். அதற்கு வாதி மறுத்துவிட்டதால் எப்படியாவது வாதிக்கு வீண் தொந்தரவுகளை கொடுத்து பொது கிணற்றில் உள்ள பங்கு பாத்தியத்தை எழுதி வாங்கிக் கொள்ளலாம் என்ற எண்ணத்தில் செயல்பட்டு வருகிறார்கள். அதன் தொடர்ச்சியாக பிரதிவாதியின் நிலத்திற்கு அடியில் செல்லும் பைப்லைனை எப்படியாவது உடைத்து தண்ணீர் செல்வதை தடுத்த நிறுத்த வேண்டி பிரதிவாதி தற்போது தனது நிலத்தில் கோழிப்பண்ணை அமைப்பதற்காக பில்லர் அமைக்க சென்ற 04.07.2017 தேதிமுதல் குழி தோண்டி வருகிறார். அதாவது பிரதிவாதியின் நிலத்தில் தென்வடலில் மேற்படி பில்லர்

அமைக்க குழி ஏற்படுத்தி வருகிறார்கள். அவ்விதல் தொடர்ந்து பிரதிவாதிகளின் நிலம் முழுவதிலும் தென்வடலில் பில்லர் அமைத்து கோழிப்பண்ணை கட்டினால் வாதியின் நிலங்களுக்கு வரும் ABC ஒழுங்கில் உள்ள பைப்லைன் உடைப்பட்டுவிடும். அதனால் வாதி தனது நிலத்திற்கு தண்ணீர் பாசனம் செய்ய இயலாமல் விவசாயம் பாதிக்கப்பட்டுவிடும். வாதி எவ்வளவோ எடுத்து சொல்லியும் பிரதிவாதிகள் கேட்க மறுத்துவிட்டார்கள் மேற்படி பைப்லைனை சேதப்படுத்தவோ அல்லது மேற்படி பைப்லைன் செல்லும் ABC ஒழுங்கில் எவ்வித கட்டிடங்கள் கட்டவோ பிரதிவாதிகளுக்கு உரிமை இல்லை. அவ்விதம் கட்டிடங்கள் கட்டிவிட்டால் பின்னாளில் மேற்படி பைப்லைனை மராமத்து செய்யவோ அல்லது புதுப்பக்கவோ முடியாத நிலை ஏற்பட்டுவிடும்.

8. பிரதிவாதிகளின் செய்கை அக்கிரமம். சட்ட விரோதம். பிரதிவாதிகளின் அக்கிரமச் செய்கையினால் வாதி தாவா சொத்திற்கு பொது கிணற்றில் இருந்து ABC ஒழுங்கில் செல்லும் பைப்லைன் மூலம் தண்ணீர் இறைத்து பாசனம் செய்து அமைதியாக அனுபவித்து வருவதற்கு பெரும் இடைஞ்சல்கள் ஏற்பட்டுள்ளது. பிரதிவாதிகளின் அக்கிரமச் செய்கையை சமூகம் கோர்ட்டு தடை உத்திரவின் மூலம் தான் தடை செய்ய இயலும்.

9. எனவே வாதி தாவா சொத்திற்கு W பொதுக்கிணற்றிலிருந்து மாதிரி வரைபடத்தில் குறிப்பிட்டுள்ள ABC ஒழுங்கில் பூமிக்கடியில் செல்லும் பைப்லைன் மூலம் தண்ணீர் இறைத்து அனுபவித்து வருவதை பிரதிவாதிகளோ அவரது ஆட்களோ எக்காலத்திலும் எவ்விதத்திலும் மேற்படி ABC ஒழுங்கில் பிரதிவாதிகளின் நிலத்தில் எவ்வித கட்டிடங்களும் கட்டக்கூடாது என்று பிரதிவாதி பேரில் நிரந்தர உறுத்துக்கட்டளை பிறப்பிக்க வேண்டி வாதி இந்த தாவாவை தாக்கல் செய்ய வேண்டிய அவசியம் ஏற்பட்டுள்ளது.

10. வழக்குமூலம்:- சமூகம் நீதிமன்ற ஆள்வரைக்குட்பட்ட இராசிபுரம் வட்டம், அரியாகவுண்டம்பட்டி கிராமத்தில் தாவா சொத்துக்களையும் இதர சொத்துக்களையும் பாகப்பிரிவினை செய்து கொண்ட 23.11.2009 தேதியிலும், மேற்படி பிரதிவாதி மேற்படி கோழிப்பண்ணை அமைக்க குழி ஏற்படுத்திய 04.07.2018 தேதியிலும் பின்னிட்ட ஒவ்வொரு தேதியிலும் இந்த தாவாவிற்கு வழக்குமூலம் உண்டாகியிருக்கிறது.

7

11. தாவா மொத்தம்(நீதிமன்ற கட்டணத்திற்கும் பணவரைக்கும்) .. ரூ. 1000-00

தாவா (அ) பரிகாரத்திற்கு வாதிகளின் மதிப்பு ரூ.400/-
செக்.27(c)-படிக்கு அதிகபட்ச மதிப்பு .... ரூ. 1000-00

இதற்கு செக்.27(c)-படிக்கு ரூ. 30/.-க்கு நீதிமன்றக் கட்டணம் செலுத்தப்பட்டுள்ளது.

12. ஆகவே சமூகம் கோர்ட்டாரவர்கள் தயவு செய்து;

அ) தாவா சொத்திற்கு வாதி W பொது கிணற்றிலிருந்து மாதிரி வரைபடத்தில் குறிப்பிட்டுள்ள ABC ஒழுங்கில் பூமிக்கடியில் செல்லும் பைப்லைன் மூலம் தண்ணீர் கொண்டு சென்று தனது நிலங்களுக்கு பாசனம் செய்து வருவதற்கு பிரதிவாதிகள் மேற்படி ABC ஒழுங்கில் பூமிக்கு மேல் எவ்வித கட்டிடங்களும் கட்டக்கூடாது என்று பிரதிவாதிகள் பேரில் நிரந்தர உறுத்துக்கட்டளை பிறப்பித்தும்;

ஆ) தாவா செலவுத் தொகை வாதிக்கு பிரதிவாதிகளால் கிடைக்கும்படிக்கும்;

இ) இன்னும் நீதிமன்றத்தாரவர்களுக்கு யுக்தமாய் தோன்றும் இதர பரிகாரங்கள் கிடைக்கும்படிக்கும் தீர்ப்பாணை பிறப்பித்து தீர்ப்பு செய்ய வேண்டுமாய் வாதிகள் வணக்கமாய் பிரார்த்திக்கிறார்கள்.

வாதிகள் வழக்கறிஞர் வாதி

மேலே கையொப்பமிட்ட வாதியாகிய நான் மேலே சொன்ன விவரங்கள் அனைத்தும் உண்மை என்று கூறி இதில் இராசிபுரத்தில் 12.017.2018 தேதியில் கையொப்பம் செய்தேன்.

வாதி

சொத்துவிவரம்

நாமக்கல் ரிடி, நாமகிரிப்பேட்டை சப்ரிடி, இராசிபுரம் வட்டம், அரியாகவுண்டம்பட்டி கிராமம்,

8

1. சர்வே எண். 108/2ஏ பு.ஹெக். 0.06.0-க்கு ஏக்.0.15-க்கு தீர்.ரூ.0.24 இந்த நிலம் பூராவும்.

2. ச.எண். 108/2பி1 பு.ஹெக்..1.65.5-க்கு ஏக்.4.09-க்கு தீர்.6.40 இந்த நிலம் பூராவும். மேற்படி நிலத்தில் சுமார் 30 ஆண்டுகளுக்கு முன் மண் குழம்பு நாட்டுக்குச்சிகள் தென்னங்கீற்று வேய்ந்த பண்ணை கூரைவீடு கிழமேல் 14 அடி தென்வடல் 39 அடி, ஆக பரப்பு 546 சதுர (51ச.மீ.) ஒன்று பூராவும். மேற்படி வீட்டில் பொருத்தப்பட்டுள்ள ஒருமுனை மின்இணைப்பு எண்.456 அதன் சகல ஒயரிங் காப்புத் தொகை உட்பட பூராவும்.

3. சர்வே எண். 108/2பி2 பு.ஹெக்.0.02.5 ஏக்.0.06 தீர்.ரூ.0.10 இந்த நிலத்தில் பொதுவில் 3-ல் 2 பங்கு அதாவது ஏக்.0.04 நிலம் பூராவும். மேற்படி நிலத்தில் உள்ள கிணர் ஒன்றிலும் மேற்படி கிணற்றில் பொருத்தப்பட்டுள்ள 10 எச்.பி. மின்மோட்டார, மின் இணைப்பு எண்.661 அதன் சகல ஒயரிங் காப்புத் தொகை உட்பட பூராவிலும் பொதுவில் 3.ல் 2 பங்கு பூராவும்.

மேற்படி கிணற்றிலிருந்து சர்வே எண்.108/2பி1 நிலத்திற்கு சரஸ்வதிக்கு கிரையம் செய்துள்ள நிலத்தின் அடியில் செல்லும் குழாயின் வழியாக தண்ணீர் கொண்டு செல்லும் பாத்தியம் பூராவும். மேலும் மேற்படி கிரைய பத்திரத்தில் குறிப்பிட்டுள்ள அனைத்து பாத்தியங்கள் பூராவும்.

மேற்படி நிலங்களுக்கு பாதையானது அரியாகவுண்டம்பட்டியிலிருந்து குருவாளா செல்லும் கிழமேல் தார்சாலையிலிருந்து வடக்கு நோக்கி விக்கிக்கல் பாதைக்கு செல்லும் 9 அடி அகல தென்வடல் பாதையின் வழியாக ஆட்கள், கால்நடைகள் வண்டி வாகனாதிகள் மற்றும் நவீன கனரக வாகனங்கள் போகவர உண்டான தடபாத்தியம் பூராவும்.

வாதி வழக்கறிஞர் வாதி

மேலே கையொப்பமிட்ட வாதியாகிய நான் மேலே சொத்துவிவரத்தில் சொல்லியுள்ள விவரங்கள் அனைத்தும் உண்மை என்று கூறி இதில் இராசிபுரத்தில் 12.07.2018 தேதியில் கையொப்பம் செய்தேன்.

வாதிள்

(9)

OS 30/18

வாதி வணக்கமாய் சி.பு.கோ. ஆர்.7 ரூல்.9 & 14-ன்படி தாக்கல் செய்யும் ஆதரவுகள் விவரம்:-

1. 23.11.2009 -- வாதியும் அவரது குடும்பத்தார்களும் செய்து கொண்ட பாகப்பிரிவினை பத்திரம் (ரீ-நகல்)

2. -- வாதிபேருக்கு ஏற்பட்ட பட்டா அசல்

3. தாவா சொத்திற்கு வாதி செலுத்திய கந்தாய இரசீதுகள் (எண்ணிக்கை-2)

4. தாவா வாதி வரைபடம் அசல்

வாதி வழக்கறிஞர்.

(True copy)

[signature]

(10)

அனுப்புதல் :-

V.சரஸ்வதி,
க/பெ. R.வேலப்பன்
R.V.S கோழிப்பண்ணை,
அரியாக்கவுண்டம்பட்டி,
இராசிபுரம் தாலுக்கா,
நாமக்கல் மாவட்டம்,637406 .

பெறுதல் :-

உயர்திரு தலைமைப்பொறியாளர் அவர்கள்,
மாசுக்கட்டுப்பாட்டு வாரியம்,
நாமக்கல்.

அய்யா,

பொருள் : சென்னை உச்ச பசுமை தீர்ப்பாயத்தின் அறிவுறுத்தலின் படி மாசுக் கட்டுப்பாட்டு வாரியத்தின் அனுமதி கோரி விண்ணப்பித்தல் சம்மந்தமாக

வணக்கம்

நாமக்கல் மாசுக்கட்டுப்பாட்டு வாரியம் அனுப்பும் நோட்டீஸ் பெற்ற பிறகு அனுமதி கோரி விண்ணப்பித்தால் போதும் என்று தகவல் கூறப்பட்டுள்ளது ஆனால் எனது பக்கத்து தோட்டத்தில் வசிக்கும் பிரபா பொறாமையின் காரணமாக சென்னை பசுமை தீர்ப்பாயத்தில் என்மீது வழக்கு தொடர்ந்துள்ளார் அந்த வழக்கு எண் OA : No 147/2020 ஆகும் அந்த வழக்கு 05/02/2021 தேதிக்கு வர உள்ளதால் அதற்கு முன்பாக மாசுக்கட்டுப்பாட்டு வாரியத்தில் விண்ணப்பித்து அந்த ஆவணங்களை என் சார்பாக சென்னை பசுமைதீர்ப்பாயத்தில் தாக்கல் செய்யப்பட வேண்டியுள்ளது அதன் அடிப்படையில் தான் மாசுக்கட்டுப்பாட்டு வாரியத்தின் நோட்டீஸ் பெறுவதற்கு முன்பே அனுமதி கோரி விண்ணப்பிக்க வேண்டிய நிலை ஏற்பட்டுள்ளது

இத்துடன் என்னுடைய அனுமதி கோரிய விண்ணப்பத்தையும் அதற்குண்டான ஆவணங்களையும் இத்துடன் இணைத்துள்ளேன் எனவே என்னுடைய இந்த மனுவை பரிசீலித்து உரிய அனுமதி அளிக்கும்படி பணிவுடன் கோருகிறேன்.

இடம் : அரியாக்கவுண்டம்பட்டி

இப்படிக்கு,

V. Saraswathi

நாள் : 25/01/2021

(V.சரஸ்வதி)

11

கோழிப்பண்ணையின் பெயர்	:	R.V.S கோழிப்பண்ணை அரியாக்கவுண்டம்பட்டி
கோழிப்பண்ணையின் உரிமையாளர்	:	V. சரஸ்வதி, க/பெ. R.வேலப்பன் R.V.S கோழிப்பண்ணை அரியாக்கவுண்டம்பட்டி, இராசிபுரம் தாலுக்கா, நாமக்கல் மாவட்டம், 637406

கோழிப்பண்ணை அமைத்துள்ள இடம் : அரியாக்கவுண்டம்பட்டி கிராமம்

பட்டா எண் 916 சர்வே எண் : 108 / 2B3, விஸ்தீரணம் 2ஏக்கர் 0.28 செண்ட்

கோழிப்பண்ணை தொடங்கிய வருடம் : 2006 ஆம் ஆண்டு

தற்போது மொத்தம் உள்ள கோழிகள் 50,000

மொத்த செட்டுகள் 3

வங்கி கடன் விபரம் : கார்ப்பரேஷன் வங்கி, முள்ளுக்குறிச்சி கிளை, முள்ளுக்குறிச்சி.

மொத்தம் பெற்றுள்ள கடன் 1,65,00,000 /-

மனுவின் விபரம் :

எனது பக்கத்து தோட்டத்தில் வசிக்கும் பிரபா பொறாமையின் காரணமாக சென்னை பசுமை தீர்ப்பாயத்தில் என் மீது தனிப்பட்ட வழக்கு தொடர்ந்துள்ளார் . அந்த வழக்கு நிலுவையில் உள்ளது 05/02/2021 அன்று என்னுடைய வழக்கில் பதில் மனு தாக்கல் செய்ய வேண்டி உள்ளதாலும் உச்ச பசுமை தீர்ப்பாயத்தின் அறிவுறுத்தலின்படி மாசுக்கட்டுப்பாட்டு வாரிய அனுமதி கோரி விண்ணப்பம் செய்கிறேன்

(12)

Plastic Pollution Free Tamilnadu

TAMIL NADU POLLUTION CONTROL BOARD

From	To
Er. R. Ravi Kumar, M.Tech., B.G.L., District Environmental Engineer, Tamil Nadu Pollution Control Board, Collectorate Campus, Near RTO Office, Namakkal – 637 003.	The Proprietrix, M/s. R.V.S. Poultry Farm, Tmt. V. Saraswathi, W/o. R. Velappan, Ariyagoundampatti village, Rasipuram Taluk, Namakkal District – 637406.

Lr. No. : 12037/DEE/TNPCB/NML/2021, dated: 27.01.2021.

Sir,

Sub: TNPC Board – Industries - M/s. R.V.S. Poultry Farm, Ariyagoundampatti Village, Rasipuram Taluk, Namakkal District – is requested to resubmit the application for the consent of the Board – instructed - Reg.

Ref: 1. NGT O.A. No. 147/2020(SZ).
2. Your letter dated: 25.01.2021, received this office on 27.01.2021.

*****

With reference to the above, I am to inform that your application for consent of the Board for the unit of M/s. R.V.S. Poultry Farm, Ariyagoundampatti Village, Rasipuram Taluk, Namakkal District was received in this office through OCMMS (online) on 20.10.2020. The application was scrutinized and the following shortfalls were noticed. The application was returned on 29.10.2020 to resubmit the application after rectify the following defects.

1. This is an existing unit but the unit has mentioned the date of commissioning as 20.08.2020.
2. The unit has mentioned the S.F. No.as 106. The unit has not uploaded the land document to verify the same.
3. The unit has not uploaded the Diesel Generator (DG) set details.
4. The unit has mentioned the raw material as Layer shed 40,000 Nos. per day which is irrelevant.
5. The unit has not mentioned the sewage disposal details.
6. The unit has not uploaded the Demand Draft for consent fee.
7. For the Auditor certificate, covering letter, layout plan, topo sketch and manufacturing process the unit has uploaded the water balance chart. The unit is may instructed to upload the correct documents.

Hence, you are requested to resubmit the application for the consent of the Board through online consent management system (**www.ocmms.tn.gov.in**) after rectifying the above defects.

If you have any doubts in this regard you are requested to contact the "Care Centre" facility available at O/o. DEE, TNPCB, Namakkal for necessary clarification.

This receipt of this letter may be acknowledged.

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Namakkal.

27/01/2021

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTH ZONE AT CHENNAI

Application No. 147 of 2020

Smt. R. Prabha,
W/o. Ramesh,

Applicant

Vs.

Tamilnadu Pollution Control Board
Rep by its Member secretary
And 5 Ors.

...Respondents

INDEX TO TYPED SET OF PAPERS

M/s. Sarvabhauman Associates
Krishna Prasad R
Sam Jayaraj Houston
Shabeer Ali H
Counsel for Respondent